

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:503  
ANSWERED ON:22.11.2000  
CASUAL LABOUR  
RAJESH VERMA

**Will the Minister of LABOUR be pleased to state:**

- (a) the rules and time schedule fixed by the Government for regularisation of casual labourers serving in various Ministries and Government Departments;
- (b) the total number of casual labourers serving in Roorkee Engineering University at present and regularised during the last five years;
- (c) the reasons for not regularising the services of casual labourers who have completed the stipulated period of their services in the above University; and
- (d) the number of such labourers and the time by which those are likely to be regularised?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT ( SHRI MUNI LALL )

(a) : Under the existing instructions, it is not permissible to engage casual labourers for work of a regular nature. However, the various Administrative Ministries/Departments are empowered to engage casual labourers for work which is of purely casual or seasonal or intermittent nature. They may also consider the regularisation of the services of casual labourers if such labourers have rendered two years of continuous service on casual basis with 206 days in each year in offices observing five days a week and 240 days in each year in offices observing six days a week. Besides they should fulfil the conditions stipulated in the recruitment rules of the relevant group 'D' posts. As the regularisation of casual employees against Group 'D' posts is dependent upon the availability of a vacancy in the relevant Group 'D' cadre, no time schedule could be fixed for regularisation of these casual labourers.

(b) to (d) : As various Administrative Authorities are empowered to engage and regularise the casual employees, the information with regard to the number of casual employees engaged by them is not centrally available. Further, since regularisation of such casual labourers is dependent upon the availability of regular posts in the concerned offices and their fulfilling the requirements of the notified recruitment rules of the relevant Group 'D' posts, no time schedule could be fixed for regularisation of such casual labourers.